

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 161 of 2021

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Ltd. ...Appellant.

Versus

Peter Beck and Peter Vermoögensverwaltung Ltd. & Anr. ...Respondents.

Present:

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with
Mr. RP Agrawal, Mr. Manish Agarwal, Advocates.**

**For Respondent: Mr. Ramji Srinivasan, Sr. Advocate and
Mr. Ankur Kashyap, Advocate for R-1.**

With

Company Appeal (AT) (Ins.) No. 169 of 2021

IN THE MATTER OF:

State Bank of India ...Appellant.

Versus

Peter Beck and Peter Vermoögensverwaltung Ltd. & Ors. ...Respondents.

Present:

**For Appellant: Mr. Bishwajit Dubey, Mr. Madhav Kanoria,
Mr. Srideepa Bhattacharyya, Mr. Prafful Goyal,
Advocates.**

**For Respondent: Mr. Ankur Kashyap, Advocate for R-1
Mr. Abhishek Kumar, Advocate for (IBBI) R-2.
Mr. Yashish Chandra, Advocate for R-2.**

ORDER
(Virtual Mode)

12.04.2021 It is stated that Impugned Order in Company Appeal (AT) (Ins.) No. 169 of 2021 as well as the Company Appeal (AT) (Ins.) No. 161 of 2021 is same. It is also stated that Notice has been issued in Company Appeal (AT) (Ins.) No. 161 of 2021. As such, we issue Notice in Company Appeal (AT) (Ins.) No. 169 of 2021 also to Respondent No. 1 and Respondent No. 4 as arrayed. We do not

issue notice to Respondent No. 2 and 3 who are described as Proforma Respondents.

2. Respondents in both the Appeals to file Reply-Affidavits within two weeks. Rejoinder, if any, may be filed within a week, thereafter. Parties to file brief 'Written-Submissions' not more than three pages and 'Copies of Judgments' on which, they want to refer and rely on, within three weeks.

3. Till the next date, ad-interim order as passed in Company Appeal (AT) (Ins.) No. 161 of 2021 is continued.

4. List these Appeals 'For Admission (After Notice)' Hearing on **21st May, 2021.**

[Justice A.I.S. Cheema]
Member (Judicial)

[Dr. Alok Srivastava]
Member (Technical)

Basant B./md.